

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1086
ANSWERED ON:05.03.2008
REHABILITATION OF PROJECTS AFFECTED FAMILIES
Mahto Shri Tek Lal

Will the Minister of COAL be pleased to state:

- (a) whether the families of displaced persons due to coal mining have been resettled and rehabilitated in the state of Jharkhand;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the list of displaced persons awaiting employment and rehabilitation company-wise; and
- (d) the steps taken by the Government in this regard and the time by which the work related to resettlement and rehabilitation is likely to be completed?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (Dr.DASARI NARAYANA RAO)

(a) & (b) Yes, Sir. Company-wise details are as indicated below:

(i) Eastern Coalfields Limited (ECL): Total 1344 eligible displaced families have so far been rehabilitated in the State of Jharkhand.

(ii) Bharat Coking Coal Limited (BCCL): Out of 1852 eligible displaced families, 1730 have been provided with houses at rehabilitation sites and balance 122 families have been provided with company quarters as a temporary arrangement.

(iii) Central Coalfields Limited (CCL): All 1837 displaced families have been fully resettled.

(c) Company-wise details of pending cases are as under:

ECL: No pending cases at present.

BCCL: Out of 465 employments recently sanctioned for displaced persons, 24 employments have so far been released. For balance 441 persons, title documents are awaited.

CCL: No pending cases at present.

(d) Resettlement and rehabilitation of PAFs is a continuous process depending on the requirement of the mine projects. In this regard, families to be displaced have been identified and rehabilitation plans for each project have been drawn. The same is being implemented/will be implemented in a phased manner as required during the life time of the individual project.